

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

MUMBAI BENCH, MUMBAI

OA.NO.165/2000.

Wednesday this the 26th day of April,2000.

CORAM : Hon'ble Shri Justice Ashok Agarwal, Chairman

Vinayak Lahanuji Kamble,
Senior Auditor, S.A.No.8309558,
Ordnance Factory, Ambazari,
Nagpur.

...Applicant

By Advocate Shri R.L.Ghonge

V/S.

Union of India
through its Secretary,
Ministry of Defence,
Department of Defence Production,
New Delhi & Ors.

...Respondents

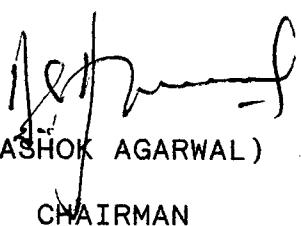
By Advocate Shri Ravi Shetty
for Shri R.K.Shetty

O R D E R (ORAL)

{Per : Shri Justice Ashok Agarwal, Chairman}

By the present OA. applicant seeks to impugn an order of transfer from Ambazari, Nagpur to Bhandara on the ground that his wife is suffering from partial blindness. Pending this OA., claim of the applicant has been considered by the Controller General of Defence Accounts, New Delhi, Respondent No. 2 herein on compassionate ground and by a communication issued on

25.4.2000 and addressed to Shri R.K.Shetty, Addl.Central Govt. Standing Counsel, aforesaid order of transfer has been cancelled. Having regard to the same, I find that the present OA. has now become infructuous as the relief claimed has now virtually been granted. Prayer made by Shri Ghonge appearing on behalf of the applicant for withdrawal of the OA. is granted.



(ASHOK AGARWAL)
CHAIRMAN

mrj.